

Parliament Session Alert

Monsoon Session: July 21 – August 13, 2015

Highlights

- ◆ Lok Sabha and Rajya Sabha will meet for the Monsoon Session between July 21 and August 13, 2015.
- ◆ The legislative agenda includes 11 legislative Bills currently pending in Parliament for consideration and passing. 9 new Bills are proposed to be introduced and one of these will be taken up for consideration and passing. Three Bills are listed for withdrawal. We list these below.

Bills listed for Consideration and Passing

Short Title	Key Objectives	Introduced on/ House	Status
Agriculture/ Rural development			
The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015	Exempts five categories of projects from certain provisions of the Act and brings the compensation and rehabilitation and resettlement provisions of 13 laws in line with the Act.	11 May 2015 Lok Sabha	Joint Parliamentary Committee scheduled to present its report by first week of the Monsoon Session 2015
HRD/ Labour / Health			
The Mental Health Care Bill, 2013	Replaces the Mental Health Act, 1987 to protect the rights of persons with mental illness and promote their access to mental health care.	19 Aug 2013 Rajya Sabha	Standing Committee Report on 9 Dec 2013
The Child Labour (Prohibition and Regulation) Amendment Bill, 2012	Prohibits the engagement of children and adolescents in certain employments and regulates the conditions of work of children in certain other employments.	4 Dec 2012 Rajya Sabha	Standing Committee Report on 13 Dec 2013
Industry/ Commerce/ Finance			
The Constitution (122nd Amendment) (GST) Bill, 2014	Introduces the Goods and Services Tax to give concurrent taxing powers to both the centre and states, and creates a Goods and Services Tax Council.	19 Dec 2014 Lok Sabha	Passed by Lok Sabha, RS Select Committee scheduled to present its report by first week of the Monsoon Session 2015
Security / Law / Strategic Affairs			
The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014	Amends certain existing categories and adds new categories of actions to be treated as offences against SCs and STs, and establishes exclusive special courts to try offences under the Act.	16 Jul 2014 Lok Sabha	Standing Committee Report on 19 Dec 2014
The Delhi High Court (Amendment) Bill, 2015	Increases pecuniary jurisdiction of the High Court of Delhi from rupees twenty lakh to two crore.	17 Feb 2014 Rajya Sabha	Standing Committee Report on 28 Nov 2014, Passed by Rajya Sabha, Pending in Lok Sabha
The Whistle Blowers Protection (Amendment) Bill, 2015	Specifies grounds under which public interest disclosures may not be made.	11 May 2015 Lok Sabha	Passed by Lok Sabha, Pending in Rajya Sabha
The Juvenile Justice (Care and Protection of Children) Bill, 2014	Reduces the age of juvenile from 18 to 16 years for committing crimes under certain categories of heinous offences and provides for various types of institutional care for children and lays down procedures and eligibility for adoption.	12 Aug 2014 Lok Sabha	Standing Committee Report on 25 Feb 2015, Passed by Lok Sabha, Pending in Rajya Sabha

Short Title	Key Objectives	Introduced on/ House	Status
The Appropriation Acts (Repeal) Bill, 2015	Seeks to repeal 758 Appropriation Acts.	24 Apr 2015 Lok Sabha	Passed by Lok Sabha, Pending in Rajya Sabha
The Prevention of Corruption (Amendment) Bill, 2013	Makes the act of bribing a public servant a criminal offence, and creates provisions to cover all aspects of bribery, including definitions of the various elements of bribery.	19 Aug 2013 Rajya Sabha	Standing Committee Report on 6 Feb 2014
Transport/ Tourism/ Urban development			
The Real Estate (Regulation and Development) Bill, 2013	Establishes the Real Estate Regulatory Authority to regulate the sector and establishes the Appellate Tribunal to hear appeals from the decisions, directions or orders of the Authority.	14 Aug 2013 Rajya Sabha	Standing Committee Report on 13 Feb 2014, Referred to Rajya Sabha Select Committee

Sources: Bulletins of Lok Sabha and Rajya Sabha, PRS.

Bill listed for Introduction, Consideration and Passing

Short Title	Key Objectives
The Negotiable Instruments (Amendment) Bill, 2015 – Replaces an Ordinance	Specifies the territorial jurisdiction of the courts with regard to filing cases of bouncing of cheques.

Sources: Bulletins of Lok Sabha and Rajya Sabha.

Bills listed for Introduction

Short Title	Key Objectives
The Bureau of Indian Standards (Amendment) Bill, 2015	Amends the BIS Act, 1986.
The Carriage by Air (Amendment) Bill, 2015	Gives effect to the revised limits of liability and makes rules for carrying out the provisions of the Act.
The Consumer Protection (Amendment) Bill, 2015	Provides for better protection of consumers.
The Constitution Amendment Bill (Reservation of women in Panchayats)	Increases the reservation for women in Panchayats from existing 1/3rd to as near as one-half.
The Constitution Amendment Bill, 2015	Reserves 50 percent seats for women in Urban Local Bodies.
The Human Deoxyribose Nucleic Acid (DNA) Profiling Bill, 2015	Regulates the use of DNA analysis of human body substances profiles. Also, establishes a National DNA Data Bank and the DNA Profiling Board for laying down the standards for laboratories, collection of human body substances, custody trail from collection to reporting.
The Merchant Shipping (Amendment) Bill, 2015	Gives effect to the Convention on Civil Liability for Bunker Oil Pollution Damage 2001, Nairobi Convention on the removal of Wrecks 2007 and the Salvage Convention 1989 of the International Maritime Organization.
The Road Transport & Safety Bill, 2015	Brings in a new Motor Vehicle Act to cover all issues including vehicle safety and best international practices and norms.

Sources: Bulletins of Lok Sabha and Rajya Sabha.

Bills listed for Withdrawal

Short Title	Introduced on	Status
The Negotiable Instruments (Amendment) Bill, 2015	5 May 2015 Lok Sabha	Passed by Lok Sabha, Pending in Rajya Sabha
The National Commission for Heritage Sites Bill, 2009	26 Feb 2009 Rajya Sabha	Standing Committee Report on 23 Nov 2009
The Repealing and Amending (Third) Bill, 2015	13 May 2015 Lok Sabha	Pending

Sources: Bulletins of Lok Sabha and Rajya Sabha.

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